

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 312 OF 2017 &
IA NO. 1088 OF 2017 & IA NO. 912 OF 2018

Dated: 24th July, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

The Singareni Collieries Company Limited ... **Appellant(s)**
Vs.
Telengana State Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Tushar Shrivastava

Counsel for the Respondent(s) : Mr. C. Kannan
Ms. D. Bharathi Reddy for R-1

Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. Srihavasha P.
Mr. Ashish Tiwari

ORDER

IA NO. 912 OF 2018
(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 312 OF 2017

Learned counsel for the appellant seeks a week's time to file rejoinder. He may file the same on or before 01.08.2018 after serving copy on the other side.

List the matter on **08.08.2018**.

(Justice N. K. Patil)
Judicial Member
ts/mk

(I.J. Kapoor)
Technical Member